



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 30] नई दिल्ली, बृहस्पतिवार, सितम्बर 12, 2013/ भाद्र 21, 1935 (शक)
No. 30] NEW DELHI, THURSDAY, SEPTEMBER 12, 2013/ BHADRA 21, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 12th September, 2013/Bhadra 21, 1935 (Saka)

The following Act of Parliament received the assent of the President on the 11th September, 2013, and is hereby published for general information:—

THE APPROPRIATION (No. 4) ACT, 2013

No. 21 OF 2013

[11th September, 2013.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (No. 4) Act, 2013.
2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of seven thousand four hundred ninety-nine crore and forty-two lakh rupees only towards defraying the several charges which will come in course of payment during the financial year 2013-14, in respect of the services specified in column 2 of the Schedule.
3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Short title.

Issue of Rs.
7499,42,00,000
out of the
Consolidated
Fund of India
for the finan-
cial year
2013-14.

Appropriation.

THE SCHEDULE
(See sections 2 and 3)

1	2	3		
		Sums not exceeding		
No. of Vote	Services and purposes	Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Department of Agriculture and Cooperation Revenue	425,00,00,000	..	425,00,00,000
19	Ministry of Culture Revenue	102,00,00,000	..	102,00,00,000
33	Department of Economic Affairs Revenue	1000,00,00,000	..	1000,00,00,000
	Capital	3022,80,00,000	..	3022,80,00,000
34	Department of Financial Services Revenue	600,00,00,000	..	600,00,00,000
	Capital	1000,00,00,000	..	1000,00,00,000
51	Department of Heavy Industry Capital	328,46,00,000	..	328,46,00,000
60	Department of Higher Education Revenue	200,00,00,000	..	200,00,00,000
67	Ministry of Mines Revenue	2,00,00,000	..	2,00,00,000
	Capital	98,14,00,000	..	98,14,00,000
71	Ministry of Panchayati Raj Revenue	200,00,00,000	..	200,00,00,000
82	Ministry of Road Transport and Highways Revenue	1,00,000	..	1,00,000
85	Department of Science and Technology Revenue	200,00,00,000	..	200,00,00,000
91	Ministry of Statistics and Programme Implementation Revenue	1,00,000	..	1,00,000
93	Ministry of Textiles Revenue	96,00,00,000	..	96,00,00,000
102	Public Works Capital	25,00,00,000	..	25,00,00,000
105	Ministry of Women and Child Development Revenue	200,00,00,000	..	200,00,00,000
	TOTAL :	7499,42,00,000	..	7499,42,00,000

P. K. MALHOTRA,
Secretary to the Govt. of India.